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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

C.P.No.13/93
in
O.A.No.430/91

M.G.Solanki,
Safaiwala,
Western Railway. .. Applicant

-versus-

P.V.Vaitiswaran,
General Manager,
Churchgate,
Bombay. .. Respondent

Coram: Hon'ble Shri Justice M.S.Deshpande,
Vice-Chairman.

Hon'ble Shri M.Y.Priolkar, Member(A)

Appearances:

1. Mr.D.V.Gangal
Advocate for the
Applicant.
2. Mr.N.K.Srinivasan
Counsel for the
Respondent.

TRIBUNAL'S ORDER:

Date: 12-7-1993

Mr.D.V.Gangal advocate for the applicant
and Mr.N.K.Srinivasan for the respondent.

2. Since the respondents' contention is
that the copy of the representation dt. 6-2-91
had not ^{been} received, Shri Gangal hands over a copy
of the representation to the respondents and
points out us that there is an acknowledgment
in the representation on behalf of the respondent.

3. In these circumstances we direct the
respondents to carry out the directions given
in the judgment dt. 6-8-91 within two months from
today.

4. C.P.disposed of.


(M.Y.PRIOLKAR)
M(A)

M


(M.S.DESHPANDE)
VC